

examined; Import of sugar on OGL with zero duty should also be reviewed.

A Public Interest Petition seeking to make public the Report of Gian Prakash Committee is pending in the Supreme Court. However on 22.7.96 the Hon'ble Supreme Court has passed an order granting adjournment to the Government to enable it to lay in both Houses of Parliament the report of the Gian Prakash Committee leading to this report being made public. It is proposed to lay on the table of the Houses the Gian Prakash Committee Report during the current Session of the Parliament.

[Translation]

Sugar Mills

5413. SHRI SOHAN BEER : Will the Minister of FOOD be pleased to state :

(a) whether the public sector sugar mills are running in loss due to less sugarcane crushing capacity;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to make these sugar mills profitable ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The Government does not maintain profit and loss account in respect of sugar mills.

(c) Sugar Mills have themselves to prepare schemes for rehabilitation/modernisation and get them approved by the concerned Institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rate of interest for such rehabilitation/modernisation schemes, subject to their fulfilling the conditions laid down.

Constitutional Amendment

5414. SHRI TARACHAND BHAGORA : Will the Minister of WELFARE be pleased to state :

(a) whether the 76th Constitution Amendment 1995 providing facilities of recruitment, reservation and promotion for the candidates belonging to Scheduled Castes/Scheduled Tribes has yet been notified;

(b) if so, the reasons therefor; and

(c) the time by which the notification is likely to be issued ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The Constitution (Seventy Sixth Amendment) Act, 1994 including the "Tamil Nadu Backward Classes Scheduled Castes, Scheduled Tribes (Reservation of Seats in Educational Institutions

and of appointments of posts in the Service under the State) Act, 1993 (Tamil Nadu Act 45 of 1994) in the Ninth Schedule of the Constitution has been notified in the Gazette of India Extraordinary Part II-Section 3 No. 70 on 1st September, 1994.

Reservation of SCs/STs and OBCs

5415. SHRI KACHARU BHAU RAUT : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to bring any legislation for making reservation for Scheduled Castes/Scheduled Tribes and other Backward Classes in the large industrial and other private companies;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir

(c) It has not been found feasible.

[English]

Creation of Separate Department of Minorities

5416. SHRI E. AHAMED :
SHRI N. DENNIS :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to create a separate Department of Minority Affairs to look after the matters of Minorities; and

(b) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No such proposal is presently under consideration of the Government.

(b) Question does not arise.

[Translation]

Declaration of Scheduled Areas

5417. SHRI CHITRASEN SINKU : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government had directed the State Governments to submit the list of such areas on the basis of population of Scheduled Tribes which could be declared scheduled areas in compliance with the Fifth Schedule of the Constitution in the year 1976;

(b) if so, the details of the position after issuing the direction;

(c) whether it is also a fact that such areas in Tamilnadu, Karnataka, Kerala, Uttar Pradesh and West Bengal were not included in the said list in spite of their being there; and